

## Central Administrative Tribunal Principal Bench, New Delhi.

CP-292/2004 in OA-1172/2003

New Delhi this the 30th day of May, 2005.

Hon'ble Shri Shanker Raju, Member(J) Hon'ble Shri M.K. MIsra, Member(A)

Sh. Raghuvar Dayal, S/o late Sh. Khari Singh, Ex. Technical Assistatn, Under Directorate of Employment, 6, Sham Nath Marg, Delhi-54.

Petitioner

(through Sh. M.K. Bhardwaj, Advocate)

Versus

Govt. of NCT of Delhi & Ors.

- S. Raghunathan, Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-2.
- M.K. Mishra, Secretay-cum-Director(Employment), Dte. Of Employment, Govt. of NCT of Delhi, 6, Sham Nath Marg, Delhi-54.

Respondents

(through Mrs. Sumedha Sharma, Advocate)

Order (Oral)

Hon'ble Shri Shanker Raju, Member(J)

Heard the learned counsel.

- 2. By an order passed on 26.03.2002 applicant was dismissed which was assailed in OA-1172/2003. By an order dated 03.02.2004, directions were issued quashing the impugned orders and granted liberty to the respondents to pass a fresh order in accordance with law and the petitioner would be entitled to all consequential benefits.
- 3. This order of the Tribunal had been challenged before the Hon'ble High Court of Delhi in CWP-9486/2004 along with CM No. 6797/2004 wherein by an

order dated 27.05.2005, the Hon'ble High Court has upheld the decision of the Tribunal but had not interfered with the liberty granted to the respondents by the Tribunal for passing the order regarding consequential benefits. In nutshell, the directions of the Tribunal has been substantially complied with by passing an order dated 27.5.2005 by the Disciplinary Authority but no order has been passed regarding consequential benefits as directed by the Tribunal.

- 4. In this view of the matter, respondents are directed to pass an order regarding consequential benefits of the applicant within four weeks from the date of receipt of a copy of this order. C.P. is accordingly disposed of. Notices to the respondents are discharged.
- 5. Petitioner is given liberty to revive the present C.P. in case the directions are not complied with.

(M.K. Misra) Member(A) ∴ NAM (Shanker Raju) Member(J)

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